The motion was adopted.

MR. CHAIRMAN: I shall now put the Supplementary Demands for Grants in respect of Rajasthan for 1979-80 to vote. The question is:

"That the respective Supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper, be granted to the President out of the Consolidated Fund of the State of Rajasthan, to defray the charges that will come in course of payment during the year ending on the 31st day of March, 1980 in respect of the following demands entered in the second column thereof:—

Demand Nos. 1 to 7, 9 to 11, 15 to 22, 24, 26, 27, 29 to 32, and 34 to 48."

The motion was adopted.

15.41 hrs.

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RAJASTHAN APPROPRIATION (VOTE ON ACCOUNT) BILL, 1980

THE MINISTER OF FINANCE AND INDUSTRY (SHRI R. VENKATARA-MAN): I beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Rajasthan for the services of a part of the financial year 1980-81.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Rajasthan for the services of a part of the financial year 1980-81."

The motion was adopted.

SHRI R. VENKATARAMAN: I introduce† the Bill. Sir. I beg to move†:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Rajasthan for the Services of a part of the financial year 1980-81, be taken into consideration."

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MR. CHAIRMAN: The question is:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Rajasthan for the services of a part of the financial year 1980-81, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: The question is:
"That clauses 2 and 3 and the
Schedule stand part of the Bill."

The motion was adopted.
Clauses 2 and 3 and the Schedule
were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI R. VENKATARAMAN: Sir, I move:

"That the Bill be passed."

MR. CHAIRMAN: The question is: "That the Bill be passed."

The motion was adopted.

RAJASTHAN APPROPRIATION BILL*, 1980

THE MINISTER OF FINANCE AND INDUSTRY (SHRI R. VEN-KATARAMAN): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Rajasthan for the services of the financial year 1979-80.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to authorise payment

Introduced moved with the re- *Published in Gazette of India Excommendation of the President, traordinary, Part II, section 2, dated 18-3-80.